

INTERIM ORDER

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex (BDA)
Indira Nagar, Bangalore.

FRIDAY, the 2ND MAY, 1986

PRESENT

The Hon'ble Member (Judl.) .. Shri Ramakrishna Rao
The Hon'ble Member (Admn.) .. Shri L.H.A. Rego

IN

Contempt of Tribunal Case Nos 1 to 3 of 1986
(In application Nos 441 to 443/86(F))

Shri T. Nataraja,
Shri GH. Suryanarayana,
Shri J. Pethuru,
C/o Sh. M. Raghavendrachar, Advocate,
No. 1074-1075, Banasankari I stage,
Srinivasanagar, Phase, II
Bangalore.

.. Applicants

VERSUS

1. The Director,
Foreman Training Institute,
Tunkur Road, Bangalore.
2. The Workshop in-charge,
Foreman Training Institute,
Tunkur Road, Bangalore.
3. Union of India,
Ministry of Labour,
New Delhi.

.. Respondents.

THE
ORDER

Shri M. Raghavendrachar present for the applicants.
Shri M. Vasudeva Rao present on behalf of Shri Padmarajaiah,
Sr. Standing Counsel for Respondents. The first Respondent i.e. the Director, Foreman Training Institute, is also present.

Shri Vasudeva Rao states before us on behalf of Shri Padmarajaiah, that the respondents are prepared to give an undertaking to offer the applicants appointments in Class 'D' posts on an Ad-hoc basis till they are regularised and in view of this undertaking, the main applications and the contempt applications may be disposed of. Normally, we would have liked if a memo had been filed by the Respondents regarding the undertaking, but the Director, Foreman Training Institute (Hereafter called the Director) who is present in the Court today, has himself confirmed the undertaking. We, therefore, do not insist on

any written memo.

Applications stand disposed of.

Shri Raghavendrachar submits that the applicants must be given the benefit of the order with effect from today. Shri Vasudeva Rao submits that as soon as the procedural formalities relating to the meeting of the D.P.C. are over, the ~~sympathetic~~ applicants will be appointed on an Ad-hoc basis. The Director present at the hearing also assures that the procedural formalities relating to the holding of the D.P.C. meeting and the issue of appointment orders would be completed within a period of a fortnight.

In view of the above undertaking and assurance given by the Counsel and the Director, no further orders on the main applications and the contempt applications are necessary.

Given under my hand and the seal of this Tribunal, this 19th day of May, 1986.

[Signature]
o/c (REGISTRAR)

Copy to Shri M. Vasudevarao, Addl. Central Govt. Standing Council, H.C. of Karnata Bldgs., Bangalore.



Copy to files of 1. Contempt case No.2
2. " " No.3
3. A.No.441/86(F)
4. A.No.442/86(F)
5. A.No.443/86(F)

Smt. S. P. Issuettall

Issued to all
20/5/86